

**GOVERNMENT OF INDIA  
MINISTRY OF LAW & JUSTICE  
DEPARTMENT OF LEGAL AFFAIRS**

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**LOK SABHA**

**UNSTARRED QUESTION NO. 2329  
TO BE ANSWERED ON 26.12.2018**

**Regulatory Framework for Legal Profession**

**2329. SHRI G.M SIDDESHWARA**

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether to facilitate improvement towards securing a higher global ranking in the enforcement of business contracts, Government has finally mooted a regulatory framework for legal profession and if so, the details thereof;
- (b) whether there is a need to regulate professional fee and ethics which can be done by an independent body instead of the elected body of Bar Council and if so, the reasons therefor;
- (c) whether a check on the lawyer's performance has also been proposed through a mechanism of feedback by clients on advocates' performance; and
- (d) if so, the details thereof?

**ANSWER**

**MINISTER OF STATE FOR LAW AND JUSTICE AND CORPORATE AFFAIRS**

**(SHRI P.P. CHAUDHARY)**

(a) Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts(Amendment) Ac, 2018 which has been enacted recently is considered as a step for enforcement of business contracts to improve World Bank global ranking in Ease of Doing Business.

(b) Bar Council of India stated that The Advocates Act, 1961 statutorily empowers the Bar Council of India to lay down the standards of professional conduct and etiquettes for advocates. Furthermore, Chapter-V of the Advocates

Act, 1961 deals with the conduct of advocates and Section-35 deals with the punishment of advocate for misconduct.

(c)&(d) Bar Council of India stated that that any client who may not get relief from the Hon'ble Court of law will obviously be disgruntled, whether rightly or wrongly and such person/s will obviously not give a good feedback of the advocate. Thus, subjecting the advocates or professionals , from any field to such scrutiny is a matter which requires a detailed deliberation.